by travellers on FTS to be retained by them on declaration of the same.

## **Export** of Rice

\*173. SHRI SRIHARI RAO : Will the Minister of COMMERCF be pleased to state :

- (a) whether there is any proposal for export of rice; and
- (b) if so, in what circumstances and under what conditions ?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER): (a) and (b) Export of basmati rice is allowed under Open General Licence subject to the Minimum Export Price of Rs. 7,500 per MT (f.o.b.). Export of non-basmati rice is allowed, within a limited ceiling, subject to the Minimum Export Price of Rs. 3,000 per MT (f.o.b.) against 100% confirmed Irrevocable Letter of Credit only. Export of 5115 MT of non-basmati rice has been allowed for export during the current policy year upto 21.10.1986.

## **Encouragement to Private Sector**

\*174. SHRI ANIL BASU :

SHRI ANANDA PATHAK : Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to the news-item appearing in the Indian Express dated 15th September, 1986 under the caption "India encouraging private sector ; IFC" which states that India is liberalising and encouraging its private sector ;

(b) if so, the reaction of Government thereon;

(c) the areas and details of the said liberalisation a llowed so far; and

(d) the results achieved through these measures ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI JANARDHANA POOJARY): (a) Yes, Sir.

(b) to (d) A number of measures have been announced by the Government within the framework of provisions of the Industrial Policy Resolution of 1956 with a view to promoting rapid industrial growth. The measures taken towards liberalisation of Industrial Policy and Procedures include : banding in 30 selected groups of Broad industries; Delicensing in 27 broad categories of industries and 82 bulk drugs and related formulations; Raising the threshold limit of MRTP companies from Rs. 20 crores to Rs. 100 crores; Libralised scheme of reendorsement of capacity; Simplified procedure for recognition of modernisation/ replacement/renovation of plant and machinery ; Revision of Appendix I list of industries : Reduction in export obligation in regard to industries set up in Centrally declared backward areas; Encouraging export production by exemption of licensing for capacities set up in excess of the licensed capacity.

These measures were announced recently and it is too early to indicate the precise impact of these liberations.

## Show Cause Notices to Cigarette Companies for Under-Valuation of Excise Duty

\*175. SHRI THAMPAN THOMAS: SHRI KAMLA PRASAD SINGH: Will the Minister of FINANCE be pleased to state :

(a) whether the Collector of Central Excise (Calcutta II) has served show cause notices on some cigarette companies demanding payment of excise duty for under-valuation of cigarettes during September, 1981 and February, 1983;

(b) if so, the details thereof; and

(c) which of the companies served with notices have paid the arrears of excise duty till date ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) Collector of Central Excise Calcutta-II has issued a show cause notice dated 1.10.86 to the following companies: